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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.A. 388/2023**

WASIM AKRAM MALIK

.....Appellant

Through: Mr. Mehmood Pracha, Mr. Jatin Bhatt
and Ms. Nujhat Naseem, Advs.

versus

NATIONAL INVESTIGATION AGENCY

.....Respondent

Through: Ms. Shilpa Singh, SPP, NIA with Ms.
Priyam Agrawal, Adv. with Dy.S.P.
Sanjeev Kumar, CIO.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE DHARMESH SHARMA

ORDER

% **18.02.2025**

1. This hearing has been done through hybrid mode.
2. This is an appeal under Section 21 of the National Investigation Agency Act, 2008 seeking setting aside of the impugned order dated 6th March, 2023 passed by the Id. ASJ-03, Patiala House Courts, New Delhi in **RC No. 09/2011/NIA/DLI**, whereby the second bail application of the Appellant has been dismissed.
3. Ms. Shilpa Singh, Id. SPP for the NIA submits that the prosecution's evidence is in its last leg and continuous dates have been fixed in March for closure of the prosecution's evidence. The same is to conclude by 29th March, 2025.



4. Accordingly, list this appeal on 14th April, 2025.

PRATHIBA M. SINGH, J

DHARMESH SHARMA, J

FEBRUARY 18, 2025

dj/ms